

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 19

IA No. 631/2021
In
CP(IB) No. 10/Chd/Hry/2018
(Admitted)

Under Section 10 & 60(5), IBC 2016

In the matter of:-

M/s. Educomp Infrastructure &
School Management Ltd.& Ashwani Mehra

...Petitioner

Present: Mr. Aman Kashyap with mr. Arora Vishwas Kumar, Advocates for the
applicant- SRA in IA No. 631/2021
Mr. Rohit Khanna with Mr. Raghav Kapoor, Advocates for the respondent
-Chairman of Management Committee.

IA No. 631/2021

Heard the learned counsels. Learned counsel for the applicant is directed to file short note attaching the bills and justification of payment of the same with a copy in advance to the counsel opposite within two weeks. Response, thereto, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 17.04.2023.

-sd-

(Subrata Kumar Dash)
Member (Technical)

March 13, 2023
SM

-sd-

(Harnam Singh Thakur)
Member (Judicial)